

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 6

IA(I.B.C)/2572(CH)2023

IA (I.B.C)/2849(CH)2023

IA(I.B.C)/2450(CH)2023

IA(I.B.C)/2179(CH)2023

In

CP (IB) No. 144/Chd/Pb/2021

(Admitted)

IN THE MATTER OF:

Punjab National Bank

...Petitioner-Financial Creditor

Versus

Delcray Cables Pvt Ltd.

...Respondent Corporate Debtor

Under Section: 7, 30, 60(5), 43(1) r/w 44 (1), 25 (j), 66(1) IBC 2016

Order delivered on 16.05.2024

Due to paucity of time, the matter could not be taken up today, hence the matter adjourned to 06.06.2024.

Sd/-

Court Officer